

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (C) No(s). 12135/2018

LALTA (DIED) THROUGH LEGAL HEIRS & ORS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS. Respondent(s)

Date : 13-09-2019 This petition was called on for hearing today.

For Petitioner(s) Mr. Harshit Sanwal, Adv. (Present)
Mr. Atul Kumar, Adv. (Not Present)
Mr. S. K. Verma, AOR (Not Present)

For Respondent(s) Mr. Anurag Tomar, Adv. (Present)
Mr. Rameshwar Prasad Goyal, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for respondent Nos. 4 and 5 have not filed any counter affidavit despite grant of last chance.

Fresh steps for the service of notice by usual mode to the respondent Nos. 1,3,6, 8 and 10 shall be taken by the learned counsel for the petitioners within a period of two weeks, as a last chance.

Ld. Counsel for petitioner has failed to file fresh particulars and steps in respect of respondent No. 2 and also failed to take steps to bring on record Lrs. of deceased respondent Nos. 7 and 9 despite grant of last chance. Viewed thus, the matter be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders. List thereafter.

SURINDER S. RATHI
Registrar